DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 04.03.2010

Meeting No. 44/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 04.03.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	881 Case No.:13/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 44/10 DT. 04.03.2010	Status: Approved
	HQ File :01/85/050/00185/AM10/	RLA File :03/94/040/00754/AM10/	Lic.No/Date:0310548752 02.12.2009	

The case was considered by the committee as per agenda. Representative of the applicant Firm was present in the meeting. He stated that the active ingredient content in Griffonia Simplicifoli Seeds is 10% to 12% and the recovery is 4 to 6%. 5-HTP is isolated by solvent extraction method and will be of 99% or 95% purity depending on buyer's requirement. The production report in respect of two Batches (No. GS/02009/04 & GS/02009/05) brought by Firm's representative indicated that the recovery of finished product is around 6%.
In this advance licence also the recovery rate applied by the applicant is 6%.
Having regard to the above, committee decided to ratify norms as applied a under for Griffonia Seed Extract (Minimum 99%):

Export Item	Qty.	Import Item	Qty.
GRIFFONIA SEED EXTRACT (MINIMUM 99 %)	3000.000 KG	GRIFFONIA SIMPLICIFOLI SEEDS	50,000.000 KG

RA to take consequential action as per policy/procedure.

2	882 Case No.:4/24/85-ALC3/2008	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 44/10 DT. 04.03.2010	Status: Deferred.
	HQ File :01/85/050/00175/AM09/	RLA File :03/94/040/00637/AM09/	Lic.No/Date:0310488356 30.09.2008	
	The case was considered by the committee as per agenda. Committee heard the representative of firm who was present in the meeting and requested that Test Reports indicating the content of 5-HTP in each consignment, Bill of Entry-wise, for the entire qty. processed for exporting 2000Kg of Griffonia Simplicifoli Dry Extract 5-HTP 95% may be submitted alongwith the actual recovery of 5-HTP 95%. To be re listed on 01.04.2010.			

3	883 Case No.:12/34/85-ALC3/2009	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 44/10 DT. 04.03.2010	Status: Approved.
	HQ File :01/85/050/00184/AM10/	RLA File :03/94/040/00755/AM10/	Lic.No/Date:0310548749 02.12.2009	

The case was considered by the committee as per agenda. Representative of the applicant Firm was present in the meeting. He stated that the active ingredient content in Griffonia Simplicifoli Seeds is 10% to 12% and the recovery is 4 to 6%. 5-HTP is isolated by solvent extraction method and will be of 99% or 95% purity depending on buyer's requirement. The production report in respect of two Batches (No. GS/02009/04 & GS/02009/05) brought by Firm's representative indicated that the recovery of finished product is around 6%.
In this advance licence also the recovery rate applied by the applicant is 6%.
Having regard to the above, committee decided to ratify norms as applied a under for Griffonia Seed Extract (Minimum 99%):

Export Item	Qty.	Import Item	Qty.
GRIFFONIA SEED EXTRACT (MINIMUM 99 %)	900.000 KG	GRIFFONIA SIMPLICIFOLI SEEDS	15000.000 KG

RA to take consequential action as per policy/procedure.

4	884	M/S. CHEMILL NUTRACEUTICALS PVT.LTD.	M.No. 44/10 DT. 04.03.2010	Status: Approved
	HQ File :01/85/050/0010/AM10/	RLA File :03/94/040/01129/AM09	Lic.No/Date:0310516117 17.04.2009	

The case was considered by the committee as per agenda. Representative of the applicant Firm was present in the meeting. He stated that the active ingredient content in Griffonia Simplicifoli Seeds is 10% to 12% and the recovery is 4 to 6%. 5-HTP is isolated by solvent extraction method and will be of 99% or 95% purity depending on buyer's requirement. The production report in respect of two Batches (No. GS/02009/04 & GS/02009/05) brought by Firm's representative indicated that the recovery of finished product is around 6%.
In this advance licence also the recovery rate applied by the applicant is 6%.
Having regard to the above, committee decided to ratify norm as under for Griffonia Seed Extract (Minimum 99%):

Export Item	Qty.	Import Item	Qty.
GRIFFONIA SEED EXTRACT (MINIMUM 99 %)	3030.000 KG	GRIFFONIA SIMPLICIFOLI SEEDS	50500.000 KG

RA to take consequential action as per policy/procedure.

5	885	M/S. CRI LTD., KOLKATA	M.No. 44/10 DT. 04.03.2010	Status: Transferred
	HQ File :01/85/162/182/AM10	Request for modification of SION at C-1888 for Nickel Silver Wire 2.30MM Dia.		

The case was considered by the committee as per agenda. It was noted that applicant is not a member of EEPC and also that EEPC is collecting industry data. Since the product is an engineering item, committee decided to transfer the case to NC-I.

6	886 Case No.:21/28/85-ALC3/2009	M/S. ALKALOIDS CORPORATION	M.No. 44/10 DT. 04.03.2010	Status: Approved
	HQ File :01/85/050/00160/AM10/	RLA File :02/24/040/00150/AM10/	Lic.No/Date:0210133376 06.11.2009	

The case was considered by the committee as per agenda. It was noted that earlier NC had approved a similar case in the meeting on 12.02.2008 in Lic. No.0210094006 dt. 25.09.2006. On repeat basis , committee decided to approve the instant case as under:-

Export Item	Qty	Import Item	Qty
Senega Soft Extract	1 kg.	Senega (Polygala Senega) Root	3.99 kg/kg

RLA may take consequential action as per policy/procedure.

7	887 Case No.:13/19/85-ALC3/2009	M/S. UNICARE PHARMA LIMITED	M.No. 44/10 DT. 04.03.2010	Status: Withdrawn
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/040/00132/AM10/	Lic.No/Date:0410107471 01.09.2009	
	The case was considered by the committee as per agenda. The case is withdrawn. To be examined on file.			

8	888	M/S. GOOD DAY FOODS LTD., THANE	M.No. 44/10 DT. 04.03.2010	Status: Withdrawn
	HQ File :01/85/050/0023/AM10/	RLA File :03/94/40/0052/AM10	Lic.No/Date:310518965 07.05.2009	
	The case was considered by the committee as per agenda. The case is withdrawn. To be examined on file.			

9	889 Case No.:1/32/85-ALC3/2009	M/S. SHREE WARANA SAHAKARI DUDH UTPADAK PRAKRIYA SANGH	M.No. 44/10 DT. 04.03.2010	Status: Withdrawn
	HQ File :01/85/050/00167/AM10/	RLA File :03/95/040/00539/AM10/	Lic.No/Date:0310548022 27.11.2009	
	The case was considered by the committee as per agenda. The case is withdrawn. To be examined on file.			

10	890	M/S.UNICARE PHARMA LTD., CHENNAI	M.No. 44/10 DT. 04.03.2010	Status: Withdrawn
	HQ File :01/85/050/00116/AM10/	RLA File :04/24/40/0040/AM10	Lic.No/Date:0410107740 14.09.2009	
	The case was considered by the committee as per agenda. The case is withdrawn. To be examined on file.			

11	891 Case No.:2/44/85-ALC3/2009	M/S. GELTEC PRIVATE LIMITED	M.No. 44/10 DT. 04.03.2010	Status: Deferred
	HQ File :01/85/050/00230/AM10/	RLA File :03/94/040/00937/AM10/	Lic.No/Date:0310561513 23.02.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received . The Committee decided to defer the case. To be re listed on 1.4.2010.			

12	892 Case No.:1/44/85-ALC3/2009	M/S. BIRLA CORPORATION LTD.,	M.No. 44/10 DT. 04.03.2010	Status: Deferred
	HQ File :01/85/050/00229/AM10/	RLA File :02/24/040/00221/AM10/	Lic.No/Date:0210138381 23.02.2010	
	The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received. Case deferred. To be re listed on 01.04.2010.			

13	893 Case No.:16/34/85-ALC3/2009	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 44/10 DT. 04.03.2010	Status: Deferred
	HQ File :01/85/050/00188/AM10/	RLA File :03/94/040/00439/AM10/	Lic.No/Date:0310542495 26.10.2009	
	The case was considered by the committee as per agenda. Case deferred. Similar case to be linked up. To be re-listed on 18.03.2010.			

OUT OF AGENDA

1	**894**	M/S. CRI LTD., KOLKATA	M.No. 44/10 DT. 04.03.2010	**Status:** Transferred
	HQ File :01/(80)/85/50/395/AM08/	RLA File :02/24/040/0104/AM08/	Lic.No/Date:02101021472 18.07.2007	
	It was noted that export product is an engineering item, which pertains to NC-I . The committee decided to transfer the case to NC-I.			

2	**895**	M/S. CRI LTD., KOLKATA	M.No. 44/10 DT. 04.03.2010	**Status:** Transferred
	HQ File :01/85/162/214/AM09	RLA File :02/24/040/0323/AM08/	Lic.No/Date:0210111922 30.04.2008	
	It was noted that export product is an engineering item, which pertains to NC-I . The committee decided to transfer the case to NC-I.			

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